

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**E.P. NO. 9 OF 2016 & IA NO. 615 OF 2016 IN  
APPEAL NO. 171 OF 2012**

**Dated: 22<sup>nd</sup> December, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

<b>Tata Power Delhi Distribution Ltd.</b>	<b>....</b>	<b>Petitioner (s)</b>
<b>Vs.</b>		
<b>Delhi Electricity Regulatory Commission</b>	<b>....</b>	<b>Respondent(s)</b>

Counsel for the Petitioner(s) : Mr. Vishal Anand  
Mr. Rahul Kinra  
Mr. Anurag Bansal (Rep.)

Counsel for the Respondent(s) : Mr. Pradeep Misra  
Mr. Manoj Kr. Sharma for R.1

**ORDER**

Learned counsel for the State Commission states that he will file reply, if any, within three weeks. He may file the same on or before 13.01.2017 after serving copy on the other side.

List the matter on **16.01.2017.**

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/vt